

1	2	3	4	5
8.	Punjab	CHCs (New)	4 units @ Rs.200 lac	300.00
9.	Bihar	HSCs	315 units @ Rs.9.5 lac	2992.50
		PHCs	121 units	4000.00
10.	Gujarat	CHCs	4 units @ Rs.1.65 crore	
		PHCs	5 units @ Rs.50 lac	
		SCs	One unit @ Rs.16 lakh	
11.	Kerala	CHCs	52 units	759.40
		SCs	100 units	660.00
12.	Jharkhand	SCs	55 units	1095.00
		PHCs	4 units	200.00
13.	Uttar Pradesh	SCs	3000 units	24000.00
		CHCs	110 units	11000.00
14.	Orissa	SCs	6 units	6000.00
15.	Andhra Pradesh	CHCs	Not indicated	2025.00
16.	Himachal Pradesh	SCs	85 units	2700.00
17.	Tamil Nadu	PHCs	22 units	110.00
18.	West Bengal	SCs (non Gram Panchayat HQ SCs)	300 units @ Rs.12.47 lac	6384.64
19.	M.P.	SCs	100 units	150.00
		PHCs	20 units	200.00
		CHCs	30 CHCs	700.00

#### Imported fake drugs

201. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that fake Chinese drugs are identified frequently while inspecting imported drugs recently;

(b) if so, the number of cases identified by the Drug Controller General of India Officials and the value of those identified spurious drugs imported recently; and

(c) the steps taken by Government to prevent such bulk inflow of spurious drugs since it will harm the health of our people and economy?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) During the recent past, three cases of import of bulk drugs from unregistered source originating from China were detected at Chennai sea port by the officers of Central Drugs Standard Control Organization (CDSCO). The import of drugs from unregistered source is not permitted under the Drugs and Cosmetic Act 1940 and Rules, 1945. The total value of drugs detained is Rs. 73,87,141/- only.

(c) The CDSCO under Ministry of Health and Family Welfare has taken up the issue of import of bulk drugs from unregistered source with Directorate of Revenue Intelligence, Customs and all port officials to curb such import into the country under Custom Act.

#### **India labelled fake drugs consignment from China**

202. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Nigerian Government had recently confiscated consignment of fake drugs with made in India labels shipped from China;

(b) if so, whether Government has initiated any action in this regard; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Construction of new hospitals under NRHM**

203. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to constitute the National Rural Health Mission to compete the deficiency of health professionals especially in rural areas;

(b) whether there is any proposal with the Government to set up fully equipped hospitals under this scheme (NRHM) in all rural areas;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The Government has operationalised National Rural Health Mission (NRHM) for comprehensive and sector wise rejuvenation of Public Health delivery system in the states. The NRHM was launched on 12th April, 2005. As part of NRHM, the Government of India supports the states in operationalising fully equipped health facilities for fully equipped health facilities for delivering services as per Indian Public Health Standards at all levels in rural areas. The setting up of new public health facilities and rejuvenation/renovation of existing facilities is undertaken on the basis of Annual State Programme Implementation Plans which are prepared by each state and appraised/approved by the Government of India.